

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 21 of 2013

Dated : 5th August, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Narayanpur Power Co. Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Venkata Krishna Kunduru
Mr. Debjyoti Basu

Counsel for the Respondent(s) : Mr. Sriranga Subbanna
Mr. A.M. Shodhan Babu for R-2

ORDER

We have heard learned counsel for the parties.

Written submissions filed by the appellant. Learned counsel for the respondent wants two days' time for filing reply written submissions. He is permitted to file reply written submissions on or before 7th August, 2013. Appellant is also at liberty to file rejoinder written submissions.

Judgment is reserved.

(V.J. Talwar)
Technical Member
rkt/vt

(Justice M. Karpaga Vinayagam)
Chairperson